

Regd. Post

No. 1923 Sp Gaz.II(12G)

From

The Registrar General,
High Court of Punjab and Haryana,
Chandigarh.

To

The District and Sessions Judge,
Faridabad.

Dated: Chandigarh; the 31 July 2024.

Subject:- Payment of Child Education Allowance for Ms. Ishita, Child with special needs.

Ref: Your letter No. 26636/PF dated 09.07.2024.

Sir,

I am directed to refer to your letter under reference and to inform that the matter was taken up in the meeting of Hon'ble Committee for Service Conditions of the District Judiciary and the Hon'ble Committee has been pleased to impart the following guidelines in the matter:

“Since the Central Government has already issued instructions vide OM dated 16.08.2017 of the Department of Personnel and Training, making detailed provisions for Children Education Allowance and the same has been made applicable by the Hon'ble Supreme Court to all the Judicial Officers. Therefore, no further clarification is required and the said instructions shall be applicable to this matter also.”

You are therefore requested to take action on the subject cited matter in view of the afore-mentioned guidelines of the Hon'ble Committee.

Yours faithfully,

Sd/-
Superintendent (Gaz II)
For Registrar General